

No. 46A: Outward Remittances under the Liberalised Remittance Scheme for Resident Individuals

(US \$ million)

Purpose	2004-05	2005-06	2006-07	2007-08
1	2	3	4	5
1. Deposit	9.1	23.2	19.7	24.0
2. Purchase of immovable property	0.5	1.9	8.5	39.5
3. Investment in equity/debt	—	—	20.7	144.7
4. Gift	—	—	7.4	70.3
5. Donations	—	—	0.1	1.6
6. Others**	—	—	16.4	160.4
Total (1 to 6)	9.6	25.0	72.8	440.5

(US \$ million)

Purpose	2008-09									
	April	May	June	July	August	September	October	November	December	
1	2	3	4	5	6	7	8	9	10	
1. Deposit	3.4	3.0	4.1	2.3	2.6	1.6	1.2	1.4	1.6	
2. Purchase of immovable property	7.7	7.0	6.5	5.7	4.6	5.7	3.1	2.6	2.5	
3. Investment in equity/debt	13.3	13.7	14.9	12.5	12.7	9.8	8.7	12.4	11.2	
4. Gift	8.8	10.9	10.2	12.7	16.0	7.9	8.6	23.2	9.7	
5. Donations	0.2	0.1	—	0.2	0.2	—	0.1	0.2	—	
6. Others**	17.1	18.5	20.5	27.4	123.6	26.0	19.2	19.0	32.7	
Total (1 to 6)	50.5	53.2	56.2	60.8	159.7	51.0	40.9	58.8	57.7	

— : Not available.

** : Include items such as Education, Tours and Travels.

Notes : (i) The data from 2004 to 2007 are on calendar basis.

(ii) Under Liberalised Remittance Scheme (LRS), currently, the residents are permitted to remit up to an amount of US \$ 2, 00,000 per financial year (April-March) for any permitted current or capital account transactions or a combination of both with effect from September 26, 2007. The LRS Scheme was introduced in February 2004 to facilitate resident individuals to freely remit up to US \$ 25,000 per calendar year, which was enhanced to US \$ 50,000 per financial year in December 2006; to US \$ 1, 00,000 per financial year in May 2007; and to US \$ 2, 00,000 per financial year in September 2007.